

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 201 OF 2023 (WZ)

Charan Bhatt

Applicant

Versus

Wetland Division, MoEF & CC & Ors.

Respondents

INDEX

Sr. No.	Exhibit	Particulars	Page nos.
1	R-2/1 (Colly.)	English Translation of the Joint Committee Report (Originally submitted on 22.10.2024)	

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ORIGINAL APPLICATION NO. 201 OF 2023 (WZ)

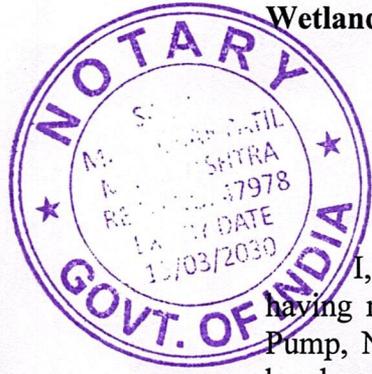
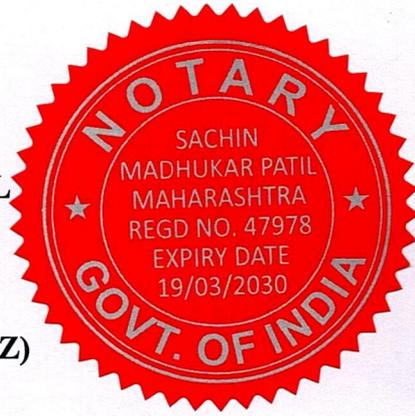
Charan Bhatt

Applicant

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Respondents



AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 –
THE COLLECTOR, PALGHAR

I, Shekhar Babasaheb Ghadge, Age 53 years, Sub-Divisional Officer, Vasai, having my office at Shriprastha, Nalasopara-Virar Link Road, Near HP Petrol Pump, Nilemore, Nalasopara (W) 401203, on behalf of Respondent No. 2, do hereby solemnly affirm and state as follows:

1. I am the Sub-Divisional Officer, Vasai, District Palghar, and as such, I am fully conversant with the facts and circumstances of the present Original Application and the proceedings before this Hon'ble Tribunal. I am duly authorized to file this Affidavit-in-Reply on behalf of Respondent No. 2, the Collector, Palghar. The Collector, Palghar, is referred to as "Respondent No. 2" or "the Collectorate" hereinafter.
2. I state that I have read and understood the contents of the Hon'ble Tribunal's Orders passed in the above Original Application, including the Order dated **28.10.2025**, which was also intimated to the Collectorate vide a letter received from the Mantralaya, Government of Maharashtra, through the Chief Secretary, in due course.
3. I state that Respondent No. 2, along with other Respondents, was part of the Joint Committee constituted by the Hon'ble Tribunal vide its earlier Order. As per the directions, the Joint Committee was tasked with visiting the site and submitting a report. I affirm that the Joint Committee duly executed its mandate and the required report was submitted to this Hon'ble Tribunal on **22.10.2024** (The date of report filing).
4. I further state that in the subsequent proceedings, this Hon'ble Tribunal directed Respondent No. 2 to place on record the **English translation** of the said Joint Committee Report.
5. I state that the direction for the English translation, particularly the explicit need for it and the urgency, was not communicated to our office technically and officially in time. This unfortunate lapse in internal and/or external communication chain resulted in a delay in complying with the said direction.
6. I hereby tender my sincere and unconditional apology to this Hon'ble Tribunal for the delay caused in submitting the English translation of the Joint Committee Report. I state emphatically that the delay was entirely unintentional and there was no deliberate

- intention whatsoever on the part of the Collectorate or any of its officers to violate or disregard the orders of this Hon'ble Court.
7. I state that immediately upon receiving the letter from the Chief Secretary and realizing the gravity of the non-compliance noted in the Order dated 28.10.2025, we took immediate steps to comply with the direction.
 8. I affirm that the required English translation of the Joint Committee Report has now been completed and has been submitted to this Hon'ble Tribunal via email.
 9. I further state that a hard copy of the said English Translation of the Joint Committee Report is annexed herewith and marked as **Exhibit R-2/1** (Colly.) for the kind perusal of this Hon'ble Tribunal by post.
 10. I undertake to ensure strict and prompt compliance with all future directions and orders passed by this Hon'ble Tribunal in this matter.
 11. In light of the above submissions, I most humbly pray that this Hon'ble Tribunal may be pleased to accept this Affidavit and the annexed English translation, and pass such suitable orders as the Hon'ble Tribunal deems fit and proper in the interest of justice.

Shekhar Ghadge
On behalf of Resp. No. 2

DEPONENT



VERIFICATION

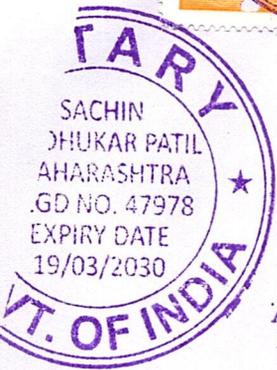
I, Shekhar Babasaheb Ghadge, Sub-Divisional Officer, Vasai, having my office at Shriprastha, Nalasopara-Virar Link Road, Near HP Petrol Pump, Nilemore, Nalasopara (W) 401203, on behalf of Respondent No. 2, do hereby solemnly affirm and state that the contents of paragraphs 1 to 10 of the above Affidavit are true and correct to the best of my knowledge and belief, based on the records maintained in the office, and that nothing material has been concealed therefrom.

Solemnly affirmed at

This 4th day of December 2025.

Shekhar Ghadge

DEPONENT



BEFORE ME

SACHIN MADHUKAR PATIL
ADVOCATE & NOTARY (GOVT. OF INDIA)
Flat No.1 First Floor Siddhivinayak Building,
Khanderao Wadi, Near Vithal Mandir,
Opposite Sanjivani Hospital Backside Gate,
Palghar, Maharashtra

NOTED & REGISTERED

Page No. 011 Sr. No. 38
Date 04 DEC 2025

1569

Government of Maharashtra

Office of the District Collector and District Magistrate, Palghar

District Headquarters, Palghar, Palghar-Boisar Road,

Kolgaav Tal. & Dist. Palghar – 401404

Telephone No.: (02525) – 253111 Email ID: collectorpalghar@gmail.com

No. Revenue/Section-1/T-Land Measurement/Kavi- 280/2024

Date: 17/10/2024

Hon'ble National Green Tribunal (wz), Pune

To,
The Director,
Maharashtra Coastal Zone Management Authority

Subject:

ORIGINAL APPLICATION NO. **201/2023** BEFORE HON'BLE NATIONAL GREEN TRIBUNAL (WZ), PUNE (CHARAN BHATT VS WETLAND DIVISION, MOEF&CC & ORS)

References:

1. Your office letter No. OA **2024/CR/TC4** dated **16/07/2024**
2. This office letter No. Revenue-1/T-Land Measurement/Kavi- 128 / 2024 dated **26/07/2024**
3. Tahsildar Vasai office letter Reference No. Tehsil Vasai/Section 1/T-1/Gau.Kh./ Village/ SR **454/2024** dated **26/09/2024**

Sir,

With reference to the subject mentioned above and regarding submission of information of the debris and soil filing in village **Sasunavghar**, Taluka Vasai, as per the instructions of the Hon'ble National Green Tribunal (WZ) Pune, in the matter No. **201/2023 – CHARAN BHATT VS WETLAND DIVISION, MOEF & CC & ORS**, information has been sought, and Accordingly, instructions were issued from this office to the Tahsildar office for submitting the necessary report.

As per that letter, the Tahsildar, Vasai has submitted the report regarding point No. 03 mentioned in the said letter, which is presented below.

At village **Sasunavghar**, a total of 44 survey numbers hearing notices have been issued and its hearing is ongoing at the Tahsildar's office. Similarly, out of a total of 44, for 5 cases, after the hearing, a penal action of the amount of **₹28,82,84,505/-** (In words: Rupees Twenty-Eight Crore Eighty-Two Lakh Eighty-Four Thousand Five Hundred & five only) has been taken, and the urgent hearing on the cases is ongoing. Tahsildar Vasai has informed this office that provision has been made to take action after the hearing.

The above information is submitted for your information.

Subhash Bhagde
Deputy Collector (General)
District Collector Office, Palghar

1571

GOVERNMENT OF MAHARASHTRA
Office of the Tahsildar and Executive Magistrate, Vasai
(Revenue Branch)

Killa Bandar Road, Malonde, Vasai Village, Tal. Vasai, Dist. Palghar 401201

Phone No. (0250) 2322007

Email: tahvasai@gmail.com

Vasai/Section-1/T-1/Gau.Kh./SR 454/2024

Date: 26/01/2024

To,
The District Collector, Palghar

Subject:

Original Application No. **201/2023** before Hon'ble National Green Tribunal (WZ), Pune (Charan Bhatt Vs Wetland Division, MoEF&CC & Ors)

Reference:

Maharashtra Coastal Zone Management Authority Letter No. **OA2024/CR/TC4** Date **12/07/2024**

Sir,

In reference to the above subject, the following report is submitted that, in village Sasunavghar, a total of **167 Survey numbers** shows unauthorized debris (C and D waste) and soil filling has been carried out. As per your instructions, action was taken by this office and the necessary report is submitted.

At village **Sasunavghar**, a total of 44 survey numbers hearing notices have been issued and its hearing is ongoing at the Tahsildar's office. Similarly, out of a total of 44, for 5 cases, after the hearing, a penal action of the amount of **₹28,82,84,505/-** (In words: Rupees Twenty-Eight Crore Eighty-Two Lakh Eighty-Four Thousand Five Hundred & five only) has been taken, and the urgent hearing on the cases is ongoing. Provision has been made to take appropriate action after the hearing.

(Avinash Koshti)
Tahsildar, Vasai

"Regarding the survey being conducted by the National Centre for Sustainable Coastal Management, Chennai, of all wetland areas in the state."

Sr. No.	Survey No.	Area	Wetland owner Name	Talathi/Mandal Officer's Ref No. & Date Regarding Filling/Dumping of Soil/Debris	Quantity of Filling Material in Brass	Regarding Punitive/Disciplinary Action	Order Date	Remarks
1	95	-	ShriManojPurohit	Ref. No./379/Dt.01/04 / 2024	3276	-	-	Next Hearing Date 04/10/2024
2	99 A	-	ShriDashrathParshuramPatil	Ref. No./395/Dt.01/04 / 2024	3885	-	-	Next Hearing Date 17/10/2025
3	100/2	-	M. Lotus Infra Solution through Rajesh S. Nanda &Ors.	Ref. No./103/Dt 22/09/2023	14101	-	-	Next Hearing Date 04/10/2024
4	103	-	ManojParohit& Others	-	21000	-	-	The file has been sent to the Appellate Officer Kaman for re-enquiry on Date 21/02/2024
5	105/1	-	M. Lotus Infra Solution through Rajesh S. Nanda &Ors.	Ref. No./319/Dt. 07/10/2023	1600	-	--	Next Hearing Date 17/10/2024
6	108	-	Milton DamiyalCorreia&Ors	-	2263	1,27,74,635/-	Kr.mshaa/kaksha-1/tegau.kha./SR 20 Dated 04/12/2024	An encumbrance (boja) has been recorded on the 7/12 extract under Mutation Entry (Ferfar) No. 4112.
7	109	-	ManojParohit& Others	-	24300	-	-	Next Hearing Date 04/10/2024
8	110	-	Shrim. Suman Prabhakar Patil &14 Others	Ref. No./394/Dt. 01/04/2024	1188	-	-	Next Hearing Date 17/10/2024

9	112/2	-	RohitGiridharMalvi	Ref. No./317/Dt. 07/10/2023	3895	-	Decision pending	An offence has been registered against the notice holder.
10	115	-	ManjulaRohidasBh oir	-	11506	2,76,14,40 0/-	-	Ordinary Order Passed
11	116	-	Mahesh Agrawal	-	6180	45,68,570/-	-	Ordinary Order Passed
12	117/1	-	Shri. BheemrajShivraj Jain	Ref. No./400/Dt. 01/04/2024	12000	-	-	Next Hearing Date 23/10/2024
13	117/3	-	Mersis Housing Developers Infrastructure limited Director Rakeshkumarkulde epsinghVadhavan	Ref. No./400/Dt. 01/04/2024	4400	-	-	-
14	118/1	-	Anant Shankar Lele& Others	Ref. No./400/Dt. 01/04/2024	4600	-	-	Hearing on 23/14/2024
15	118/2	-	Shrim. KundaDayanandBh oir& Others	Ref. No./400/Dt. 01/04/2024	16200	-	-	-
16	118/3	-	Shrim.BhimabaiRa makantGavde& Others	Ref. No./400/Dt. 01/04/2024	8000	-	-	-
17	119/1	-	Shri. MahadevBaalkrush naBhoir& Others	Ref. No./400/Dt. 01/04/2024	22200	-	-	Hearing on 23/10/2024
18	119/2	-	Mersis Housing Developers Infrastructure limited Director Rakeshkumarkulde epsinghVadhavan	Ref. No./400/Dt. 01/04/2024	2000	-	-	Hearing dated 23/10/2024
19	119/3	-	ShriKrushnajiRamc handraLele	Ref. No./400/Dt. 01/04/2024	2000	-	-	Hearing dated 23/10/2024
20	119/4	-	Shri Deepak Purushottam Shah	Ref. No./400/Dt. 01/04/2024	1,200	-	-	Hearing dated 23/10/2024
21	119/5	-	Shri Deepak	Ref. No./400/Dt.	5000	-	-	Hearing dated

			Purushottam Shah	01/04/2024				23/10/2024
22	119/6	-	ShriBhimabaiRama kantGavde& Others	Ref. No./400/Dt. 01/04/2024	6800	-	-	Hearing dated 23/10/2024
23	120/1	-	ShriPremabaiDevra mMandvi&Ors	Ref. No./400/Dt. 01/04/2024	6000	-	-	Hearing dated 23/10/2024
24	120/2	-	ShriDipakPurushott am Shah & Others	Ref. No./400/Dt. 01/04/2024	18200	-	-	Next hearing date: 17/10/2024
25	120/3	-	ShriKrushnajiRame handraLele& Others	Ref. No./400/Dt. 01/04/2024	1800	-	-	Next hearing date: 17/10/2024
26	121/1	-	ShriHariprasadGopi nath&SangitJain & Others	Ref. No./400/Dt. 01/04/2024	46575	Rs. 47,24,18, 375/-	-	Order Passed
27	121/2	-	ShriRamavatarBab ulalJajodiya& Others	Ref. No./400/Dt. 01/04/2024	7600	-	-	Next hearing date: 23/10/2024
28	121/3	-	ShriRamavatarBab ulalJajodiya& Others	Ref. No./400/Dt. 01/04/2024	5400	-	-	Next hearing date: 23/10/2024
29	121/4	-	ShriKrushnajiRame handraLele&Ors	Ref. No./400/Dt. 01/04/2024	1200	-	-	Hearing at 3 pm on 04/10/2024
30	122/1	-	ShriRamavatarBab ulalJajodiya& Others	Ref. No./400/Dt. 01/04/2024	17200	-	-	Hearing at 3 pm on 04/10/2024
31	122/2	-	ShriRamavatarBab ulalJajodiya& Others	Ref. No./400/Dt. 01/04/2024	800	-	-	Hearing at 3 pm on 04/10/2024

32	131/3	-	ShriPremabaiDevramMandvi&Ors	TalathiSasunavghar Ref. No./344/Dt. 08/12/2023	10496	-	-	Next hearing date 17/10/2024
33	147	-	Altaaf Abbas Naderiya	-	200	-	-	Next hearing date 17/10/2024
34	174	-	DattadrayHarishchandraVartak	-	1116	62,99,820	-	Order passed on 22/11/2021
35	175	-	Sujata Mohan Rai & Others	Ref. No./296/Dt. 04/01/2024	12987	-	-	Next hearing date 04/10/2024
36	185/1	-	ShriMahadevBalkrushnaBhoir& Others	Ref. No./400/Dt. 01/04/2024	27600	-	-	Hearing on 23/10/2024
37	186/a	-	Government Tidal flats/Mudflats/Salt pans	Ref. No./296/Dt. 04/01/2024	156600	-	-	Next hearing date 04/10/2024
38	190	-	Jaywant Krushna Patil & Others	-	14000	-	-	Next hearing date 17/10/2024
39	193/4 194/A	-	Manoj M. Purohit, Mersis Lotus Growth Spaces through its parters1. Rajesh S. Nanda &2. ShashikantMahtre	-	-	10,85,87,20/-	Kr.mshaa/kaksha-1/te-gau.kha./Aubh/ SR 02 Dated 09/02/2025	An encumbrance (boja) has been recorded on the 7/12 extract under Mutation Entry (Ferfar) No. 4113.
40	194/B 194/C 194/D	-	KrushnaKhanduVartak, BhanubhaiDudhyasukaat, GanpatSukryaaNandkar& Others	-	-	9,97,35,860/-	Kr.mshaa/kaksha-1/te-gau.kha./Aubh/ SR 02 Dated 09/02/2025	An encumbrance (boja) has been recorded on the 7/12 extract under Mutation Entry (Ferfar) No. 4114.
41	230	-	Shri Anil AtmaramMahtre	Ref. No./396/Dt. 01/04/2024	2996	-	-	Next hearing date 17/10/2024
42	241/1/1	-	ShriDashrathParshuramPatil	Ref. No./471/Dt. 20/03/2024	830	-	-	Next hearing date 17/10/2024
43	241/1/2	-	ShriDashrathParshuramPatil	Ref. No./471/Dt.	1420	-	-	Next hearing date 17/10/2024

1576

				20/03/2024				
44	241/1/3	-	Shri Akhilesh Kumar & Others	Ref. No./471/Dt. 20/03/2024	1650	-	-	Next hearing date 17/10/2024